

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

OA 281 of 1997

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

Mahesh Das

- VS -

D/o Telecom

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents: Mr. S.P. Kar, Counsel

Date of Order : 09-12-2003

ORDER

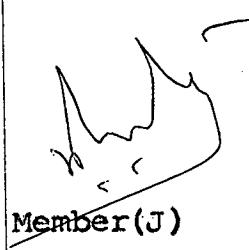
MR. NITYANANDA PRUSTY, JM

Heard Mr. T.K. Biswas, Ld. Counsel for the applicant and Mr. S.P. Kar, Counsel for the official respondents. It is submitted by Mr. Biswas, Ld. Counsel for the applicant that the applicant in this O.A. is a Group 'D' employee under the Bharat Sanchar Nigam Limited (BSNL) and this Tribunal has no jurisdiction to entertain this application since no notification has yet been issued by the competent authority bringing the B.S.N.L. under the jurisdiction of this Tribunal. In that view of the matter the Ld. Counsel for the applicant wants to withdraw the matter with liberty to the applicant to approach the appropriate forum for redressal of his grievance.

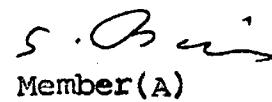


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Mr. Kar, Ld. Counsel for the official respondents has no objection to the above prayer made by the Ld. Counsel for the applicant. The O.A. is accordingly dismissed as 'withdrawn'. However, the applicant is at liberty to approach the appropriate forum for redressal of his grievance in accordance with law. No order is passed as to costs.



Member(J)



S. Ban

Member(A)

DKN